

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 27/TT/2014

Subject : Determination of provisional transmission tariff from DOCO to 31.3.2014 for A) LILO of N'Sagar-Gooty 400 kV S/C line at Kurnool (New) Substation (B) Kurnool (New)-Kurnool (APTRANSCO) 400 kV D/C quad line, (C) Establishment of new 765/400 kV Substation at Kurnool with 2X1500 MVA transformers (D) Extension of Kurnool (APTRANSCO) Substation and (E) 1X240 MVAR bus reactor at Kurnool (new) Substation under "Transmission system associated with Krishnapatnam part C1" in Southern region for tariff block 2009-14.

Petitioner : PGCIL

Respondents : Karnataka power transmission Corporation Limited & 13 others

Parties present : Shri S.S. Raju, PGCIL,
Mrs. Sangeeta Edwards, PGCIL,
Shri Prashant Sharma, PGCIL
Shri Prahlad Sarswat, PGCIL
Shri S.K. Venkatsan, PGCIL
Shri M.M. Mondal, PGCIL

Petition No. 29/TT/2014

Subject : Determination of provisional transmission tariff from DOCO to 31.3.2014 for "400 kV Dharmapuri (Salem (New))- Somanahalli 400 kV D/C Quad line along with bay extensions at Dharmapuri (Salem New) and Somanahalli Substations" under transmission system associated with "System Strengthening in Southern Region-XIV" in Southern Region.

Petitioner : PGCIL

Respondents : Karnataka Power Transmission Corporation Limited & 13 others



Petition No. TT/036/2014

Subject : Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2009 for determination of provisional transmission tariff from DOCO to 31.3.2014 for "LILO of one circuit of Neyveli-Trichy 400kV Line at Nagapattinam Pooling Station for initial arrangement which later shall be bypassed under Transmission System associated with Common Transmission Scheme associated with ISGS Projects in Nagapattinam/Cuddalore Area of Tamilnadu Part-A1(a)" in Southern Region.

Petitioner : PGCIL

Respondents : Karnataka Power Transmission Corporation Limited & 15 others

Petition No. 37/TT/2014

Subject : Determination of provisional transmission tariff from DOCO to 31.3.2014 for (A) Kurnool-Raichur 2nd 765 kV S/C line and extension of Kurnool 765 kV/400 kV and Raichur 765/400 kV substation, (B) 1500 MVA, 765/400 kV ICT#2 and 240 MVAR reactor along with the associated bays at 765/400 kV Nellore PS, (C) 1500 MVA, 765/400 kV ICT#3 and 240 MVAR bus reactor along with the associated bays at 765/400 kV Nellore PS under "Common system associated with ISGS projects in Krishnapatnam area of Andhra Pradesh" in Southern Region.

Petitioner : PGCIL

Respondents : Karnataka power transmission Corporation Ltd. & 13 others

Date of Hearing : 7.3.2014

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Parties present : Shri S.S. Raju, PGCIL,
Mrs. Sangeeta Edwards, PGCIL,
Shri Prashant Sharma, PGCIL



Shri Prahlad Sarswat, PGCIL
Shri S.K. Venkatsan, PGCIL
Shri M.M. Mondal, PGCIL

Record of Proceedings

PGCIL filed Petition No.TT/27/2014, TT/29/2014, TT/36/2014 and TT/37/2014 seeking transmission tariff for the various assets in the Southern Region. It has been submitted in the petition that the assets covered in these petitions are commissioned or anticipated to be commissioned during the 2009-14 tariff period and a prayer has also been made for allowing provisional tariff in all these matters as per the provisions of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

2. These petitions were listed on 7.3.2014 for consideration of the petitioner's prayer of provisional tariff. None of the respondents were present. During the hearing, the Commission directed the petitioner to submit the details of latest status of commissioning of the assets. Accordingly, the petitioner has filed affidavits in all these petitions on the same day and it has been stated in Petition No.TT/27/2014, TT/29/2014, TT/36/2014 that the assets covered therein are anticipated to be put into commercial operation during the 2014-19 tariff period.

3. As regards Petition No.TT/37/2014, it covers three assets and Asset-II and III were stated to be commissioned on 1.2.2014 and 1.3.2014 respectively. Asset-I is anticipated to be commissioned on 1.5.2014, i.e. during the 2014-19 tariff period.

4. The Commission directed the petitioner to file the petition in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 in respect of those assets anticipated to be commissioned after 1.4.2014.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

